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THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) Against a target of 2687 MW of capacity *to* be commissioned during 1980-81, 864 MW of capacity slipped to the next year. Of this, nuclear capacity of 235 MW could not be commissioned for want of heavy water. Of the balance 210 MW of capacity in the Central Sector and 419 MW in the State Sector had slipped from 1980-81.

Of the 3212 MW of capacity scheduled to be commissioned during the year 1981-82, 235 MW of nuclear capacity is likely to slip for want of heavy water. Apart from this the entire capacity in the Central Sector is expected to be commissioned during the year, and 67 MW of capacity in the State Sector is likely to slip to the next year.

(b) It is expected that the entire capacity in the Central Sector would be commissioned without any slippage. Nearly 5500 MW of capacity in the State Sector is on critical schedule of which certain slippage is anticipated.

(c) Clearance for import of power generating equipment worth *Rs.* 174.34 crores (approximately) during 1980-81 and for Rs. 28 crores during April-September, 1981 were given.

(d) The basic policy of this Government is to rely on indigenous supply of power equipment. The import of power equipment will be considered on merits for meeting specialised requirements not available within the country and where the imports are part of bilateral/multilateral aid. While BHEL is confident of meeting the requirements of the power projects, they are yet to match their supplies with the requirements of the power projects.

(e) Since 1-10-1981 import of power generating equipment to the value of Rs. 10 crores (approximately) have been approved by the Ministry of Energy. Requests for import of equip-ment to a value of Rs. 33.00 crores is under consideration.

## Settlement of 'India Provident Fund' cases

\*408. SHRI AMARPROSAD CHAK-RABORTY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of 'India Provident Fund' cases of the ex-employees of the Calcutta Branch of the Esso Standard Inc. (re-named later as Hindustan Petroleum Corporation) which are still pending for settlement at the headquarters office of the Hindustan Petroleum Corporation at Bombay and since when these cases are pending for settlement; and

(b) the reasons for which these cases could not be settled so far and by when these cases are proposed to be settled?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) There is only one case of 'India Provident Fund' of the ex-employees of the Calcutta Branch of the erstwhile M/s. Esso Eastern Inc. which is pending for settlement since May, 1969.

(b) The former Esso organisation had filed a Money Suit against the employee for the recovery of dues from him. Since the matter was sub-judice the settlement could not be made until the disposal of the Suit. Necessary details have been received by Hindustan Petroleum Corporation recently from their Calcutta Office and the Trustees have been advised to settle the dues expeditiously.

## TV Relay centres in cities of Andhra Pradesh

\*409. SHRI KRISHNA MOHAN BHAMIDIPATI: Will the Minister of INFORMATION AND BROADCAST-ING be pleased to state whether there is any proposal under Government's consideration for the location of T.V. relay centres at Vijayawada, Visakha. Patnam and Rajahmundry in Andhra Pradesh? 47

## Hydro-electric power schemes, of.. Kerala

•410. SHRI O. J. JOSEPH: Will the Minister of ENERGY be pleased to state:

(a) the reasons of delay in approving the even hydro-electric projects proposed by the Kerala Government for which project reports have already been submitted to the Central Government; and

to Questions

(b) the steps taken by the Central Government to expedite sanction of these seven projects?

THE MINISTER OF ENERGY (SHRI GHANI А. B. Α. KHAN CHAUDHURI): (a) and (b) Present position regarding the seven multipurpose hydel schemes of Kerala is given in the Statement. Of these, Lower Periyar Hydel Scheme (3x60 MW) has since been cleared by the Central Electricity Authority subject to its clearance from environmental angle by the Department of Environment.

## Statement

Present position regarding seven Multipurpose Hydel Schemes of Keraln				
Scheme	Installed capacity (MW)	Estimated cost (Rs. in crores)	Date of receipt of project Report	Present status of project R-port
1	2	3	4	5
1. Lower Periyar .	. 3x60	59-76	1976	This scheme has been cleared by Central Electricity Authority in Nov., 1981. Clearance of Deptt. of Environment is awaited, on receipt of which this scheme will be recommended to the Planning Commission for investment decision.
2. Karapara-Kurjarkutty Multi-purpose Project.	95	48·55	1979	The project report examined in CEA/CWC and comments were forwarded to Project authorities. While replies or certain comments have been received, replies for others are still awaited. Being a Multi Purpose project, the Project would have to be first approved by the Techni cal Advisory Committee of the Planning Commission There-after, the power portion would be considered by the Central Electricity Authority.
<ol> <li>Mananthawady Multi- purpose Project.</li> </ol>	4x60 ,	73.68	1980	The Project has been examined in the CEA/CWC and Deput of Power and comments has been forwarded to the Project authorities. While replies to some of the comments has been received in March 1981, replies for others at

still awaited. As the project involves the westward diver-